

**Reserve Bank of India  
Foreign Exchange Department  
Central Office  
Mumbai-400 001**

Notification No.FEMA.140/2005-RB

Dated October 31, 2005

**Foreign Exchange Management (Deposit)  
(Second Amendment) Regulations, 2005**

In exercise of the powers conferred by clause (f) of Sub-section (3) of Section 6, Sub-Section (2) of Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999) the Reserve Bank of India makes the following amendments in the Foreign Exchange Management (Deposit) Regulations, 2000 (Notification No. FEMA.5/2000-RB dated May 3, 2000) namely:-

**1. Short Title & Commencement:-**

- (i) These Regulations may be called the Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2005.
- (ii) They shall come into force from July 26, 2005. @

**2. Amendment of the Regulations:-**

In the Foreign Exchange Management (Deposit) Regulations, 2000, in Schedule 2,

- i. for paragraph 2, the following shall be substituted:-  
"2. Designated Currencies : Deposit of funds in the account may be accepted in such permissible currencies as may be designated by the Reserve Bank from time to time".
- ii. for paragraph 3, the following shall be substituted:-  
"3. Type of account : These accounts may be opened only in the form of term deposit with maturity of such period as may be specified by the Reserve Bank from time to time".

(Vinay Baijal)  
Chief General Manager

**Foot Note:**

- (i) The Principal Regulations were published in the Official Gazette vide G.S.R.No.388 (E) dated May 5, 2000 in Part II, Section 3, Sub-Section (i) and subsequently amended vide No.G.S.R.262(E) dated April 9, 2002, No.G.S.R. 577(E) dated August 19, 2002, No.G.S.R. 855(E) dated December 31, 2002, No.G.S.R.494(E) dated August 4, 2004 and No.G.S.R. 221(E) dated April 7, 2005:
- (ii) @ It is clarified that no person will be adversely affected as a result of retrospective effect being given to such regulations.

<p><b>Published in the Official Gazette of Government of India - Extraordinary - Part-II, Section 3, Sub-Section (i) dated 14.11.2005 - G.S.R.No.663(E)</b></p>
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